

(5) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1994-95, together with Audit Report thereon, under sub-section (4) of section 28 of the Jamia Millia Islamia Act, 1988.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-593/96]

(7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1994-95, together with Accounts.

(ii) A copy of the Review (Hindi and English version) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1994-95.

(8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-594/96]

(9) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University (Volume I and II) for the year 1994-95, together with Audit Report thereon.

(10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-595/96]

(11) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95, together with Audit Report thereon.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the Audited Accounts of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1994-95.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT-596/96]

12.03 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 12th September, 1996, agreed without any amendment to the Representation of the People (Second Amendment) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 10th September, 1996."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 9th September, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Jammu and Kashmir Appropriation (No. 2) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 11th September, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

12.04 hrs.

BILLS AS PASSED BY RAJYA SABHA

SECRETARY GENERAL : Sir, I lay on the Table the following three Bills as passed by Rajya Sabha—

(i) Representation of the People (Second Amendment) Bill, 1996;

(ii) Appropriation (No. 3) Bill, 1996.

(iii) Jammu and Kashmir Appropriation (No. 2) Bill 1996.

[English]

12.04 1/2 hrs.

STANDING COMMITTEE ON RAILWAYS

Second Report and Minutes

SHRI BASU DEB ACHARIA (Bankura) : I beg to present the Second Report (Hindi and English versions) of Standing Committee on Railways on 'Redressal of Public Grievances by Indian Railways' and Minutes of the sittings of the Committee relating thereto.